

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

I.A. NO.....of 2012 in
Petition for Special Leave to Appeal (Civil) No.16668/2011
(From the judgment and order dated 07/04/2011 in WP
No.28580/2010 of The HIGH COURT OF MADRAS)

MASINAGUDI FARMERS & LAND OWNERS ASSN. Petitioner(s)

VERSUS

UNION OF INDIA & ORS. Respondent(s)

(Appln(s) for directions)

Date: 28/06/2012 This application was mentioned today.

CORAM :

HON'BLE MR. JUSTICE H.L. GOKHALE
HON'BLE MRS. JUSTICE RANJANA PRAKASH DESAI
(VACATION BENCH)

For Petitioner(s) Mrs Lalita Kaushik,Adv.

For Respondent(s) Mr. Shreekant N. Terdal,Adv.

UPON hearing counsel the Court made the following
O R D E R

Place the application in the second week
of July, 2012.

(VINOD LAKHINA)
Court Master

(SAVITA SAINANI)
Court Master